



THE HIGH COURT OF ORISSA: CUTTACK

STANDING ORDER NO.01 OF 2023

Cuttack, Dated the 3rd May, 2023

It is hereby informed that Hon'ble Court has been pleased to issue the following instructions relating to filing and listing of petitions under Section 482 Cr.P.C.:

- (1) In every petition filed under Section 482 Cr.P.C. seeking the quashing of FIR/criminal proceeding, a declaration shall be furnished in the body of the petition giving the details of the petition earlier filed in any form or of any nature arising out of the same FIR/P.S. Case. If there was any earlier petition filed, the number of the case shall be given and the order passed therein shall be enclosed with the petition which shall be supported by the affidavit of the Petitioner.
- (2) If a petition earlier filed under Section 482 Cr.P.C. was disposed of by any Bench, the subsequent petition(s) under Section 482 Cr.P.C. with the same prayer arising from the same FIR/P.S. case shall be listed before the same Bench, if such Bench is available.
- (3) The petition under Section 482 Cr.P.C. shall not carry the prayer for grant of bail, interim bail, stay of arrest/coercive action as there are separate statutory provisions for such prayers. If the prayer clause in the petition under Section 482 Cr.P.C. includes any such prayer, it shall be pointed out as a defect.

This order will come into force with effect from 4th May, 2023.

By order of the Chief Justice

SM
3/5/2023
Registrar (Judicial)

Memo No. 7084 (100) Dated. 3rd May, 2023

Copy forwarded to the;

1. All Officers of the Court;
2. The Joint Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
3. All ADR-cum-Additional Principal Secretaries/Assistant Registrar-cum-Sr. Secretaries/ Secretaries to place Their Lordships for kind information;
4. All S.R / A.S.R & O.C / Superintendents / Section Officers of the Court;
5. Peskar, Lawzima Court;
6. Technical Director, NIC/Superintendent, Computer Section to upload in the website of Court;
7. Notice Board;

for information and necessary action.

D
3.5.23
SPECIAL OFFICER (SPL. CELL)

P.T.O.

Memo No. 7085 (50) Dated. 3rd May, 2022

Copy forwarded to the;

1. Chief Secretary to Govt. of Odisha, Bhubaneswar;
2. Advocate General, Odisha, Cuttack;
3. Deputy Solicitor General of India for the High Court of Orissa;
4. President, High Court Bar Association, Cuttack;
5. Secretary, High Court Bar Association, Cuttack;
6. Principal Secretary to Govt. of Odisha, G.A & P.G Department, Bhubaneswar;
7. Addl. Chief Secretary to Govt. of Odisha, Home Department, Bhubaneswar;
8. Addl. Chief Secretary to Govt. of Odisha, Finance Department, Bhubaneswar;
9. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar;
10. Principal Secretary to Govt. of Odisha, School and Mass Education Department, Bhubaneswar;
11. Addl. Chief Secretary to Govt. of Odisha, Higher Education Department, Bhubaneswar;
12. Principal Secretary to Govt. of Odisha, Health & Family Welfare Deptt., Bhubaneswar;
13. Director, Odisha Judicial Academy, Cuttack;
14. Member Secretary, Odisha State Legal Services Authority, Cuttack;
15. District & Sessions Judges.....(All) of the State;

for information and necessary action.


SPECIAL OFFICER (SPL. CELL)